

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 1976 TO 1980 OF 2012

[Arising out of Order-in-Appeal No: BR/194 TO 198/MV/2012 dated 24/09/2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-II.]

Jayant Furnishers Pvt Ltd

... ***Appellant***

versus

Commissioner of Central Excise
Thane – I

...***Respondent***

APPEARANCE:

Shri Sachin Chitnis, Advocate for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 85038-85042/2021

DATE OF HEARING:	13/01/2021
DATE OF DECISION:	13/01/2021

PER: DR. D.M. MISRA

In these appeals, appellant has approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeals are disposed off.

(Pronounced in open court)

(C. J. Mathew)
Member (Technical)

(Dr. D. M. Misra)
Member (Judicial)

**/as*